

(b) the qualification and norms for scheduled tribe persons for obtaining licences for petrol pumps and LPG agency; and

(c) the Government facilities and provisions available to enable them to obtain licences in their areas?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU):

(a) The number of retail outlet dealerships and LPG distributorships allotted to Scheduled Tribes in the States of Bihar, Orissa, West Bengal and Madhya Pradesh during the last three years i.e. 1993-94 to 1996-97 are indicated below :

	RO Dealerships	LPG distributorship
Bihar	28	05
Orissa	06	02
West Bengal	07	03
Madhya Pradesh	38	14

(b) As per existing policy 25% of dealerships/distributorships awarded through the normal selection procedure are reserved for SC/ST on Statewise basis. The inter-se allocation of vacancies between SC and ST is on the basis of the ratio of their population in each state. The eligibility conditions for obtaining a dealership/distributorship through normal procedure are given below :

Nationality	-	Indian
Age	-	21-50 years for SC/ST, PH, Def., and Open categories.
	-	35 years and above for Outstanding Sports-persons.
	-	No age limit for Freedom Fighters.

Educational Qualification :

(i) For SC/ST, PH DEF and Open category.	-	Matriculation or equivalent.
(ii) For FF and OSP	-	Not applicable.

Income :

Individuals	-	Rs. 50000/- P.A.
Coop. Societies	-	No ceiling.

Residency

(i) For SC/ST and Physically Handicapped in PH category.	-	Residents of adjoining districts as mentioned in the advertisement with preference to the district concerned.
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(ii) FF and Open categories

Residents of the concerned dist.

(iii) Def., OSP and Other than Physically Handicapped in PH category.

Relationship : (for all categories)

No person shall be awarded a new dealership/distributorship if he or any of his close relatives (including step relatives) already holds a dealership/distributorship of any petroleum products of any oil company.

(c) Government has introduced a financial assistance scheme for dealerships/distributorships awarded after 1.4.1992 to SCs/STs and oil companies extent under-mentioned facilities to SC/ST allottees of RO and LPG distributorships;

Retail Outlet :

Land and its development, Sales Room, Driveway, Compound Wall, Air Facility, Storage Tank and Pumps and Working Capital Loan.

LPG distributorship :

Land and its development, godown building, Show Room, and Working Capital Loan, etc.

[English]

Power Finance Corporation

834. SHRI ANANT GUDHE : Will the PRIME MINISTER be pleased to state :

(a) whether the Power Finance Corporation has embarked upon an ambitious plan to mobilise funds from international markets on a massive scale to cater to power generation needs of the country both in public and private sector;

(b) if so, the details of deals finalised with terms and conditions of the fund raised;

(c) the commitments of Power Finance Corporation to private sector and central utilities and State Governments, for the current year, State-wise; and

(d) the PFCs commitments to provide funds for power projects reported under the schemes financed by PFC in Maharashtra scheme-wise upto September, 1996?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Power Finance Corporation has launched its maiden entry in the International Market to mobilise funds to cater to short term power sector needs of the country both in public and private sector.

(b) the proposals for raising of funds by PFC include syndicated loan of US\$ 50 million, line of credit

negotiated with IKB Bank of Germany for DM 200 million, assistance from World Bank and Asian Development Bank for US \$ 500 million from each.

(c) PFC has sanctioned one loan to a private sector utility namely Bombay Suburban Electric Supply for Rs. 47.5 crs. and one to Central utility namely National Hydroelectric Power Corporation amounting to Rs. 109 crs.

(d) The loans sanctioned and disbursed by PFC for the Power Projects in Maharashtra upto September, 1996 are as under :

Scheme	Sanctioned (Rs. in crs.)	Disbursed
R and M Thermal	71.79	47.72
R and U Hydro	53.28	08.33
Capacitors	36.82	36.82
Transmission	570.66	270.83
Urban Distribution	147.04	90.12
Thermal Generation	155.00	155.00
Total	1034.59	608.82

Deep Sea Fishing

835. - SHRI NAMDEO DIWATHE : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) the progress made in implementation of the recommendations of Murari Committee on policy on deep sea fishing and policy modifications proposed/ finalised in consultation with the parties concerned and the need for harnessing the resources in a rational and eco-friendly manner;

(b) the actual number of deep sea fishing vessels acquired and operated illegally in the guise of mechanised fishing vessels flouting all regulations including area restriction;

(c) the action taken/proposed to be taken in this regard; and

(d) whether the Government are committed to resolve the issue within a stipulated time frame and details of Government's approach in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The Review Committee on Deep Sea Fishing Policy submitted its report on 8.2.1996 and the recommendations of the Committee have been accepted by the Government in principle. Action for implementation of the recommendations of the committee and for formulating a new deep sea fishing policy has been initiated.

(b) No such instance has come to the notice of Government of India.

(c) and (d). In view of (b) above, question does not arise.

State Electricity Boards

836. SHRI PARASRAM BHARDWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether the Power Ministry has sought the Government's nod for appropriation of Rs. 10,000 crore worth dues of State Electricity Boards to Central Power Public Undertaking;

(b) if so, the details thereof;

(c) whether other Central Power Public Undertakings including Power Grid Corporation, North Eastern Electricity Power Company and Damodar Valley Corporation also have large outstanding from State Electricity Boards; and

(d) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (d). Rs. 8025.65 crores is outstanding against the State Electricity Boards/State Governments as on 30.9.1996, as may be seen from the Statement attached. These outstanding are the dues of the Central Power Sector Undertakings including Power Grid Corporation, North Eastern Electric Power Corporation and Damodar Valley Corporation. Government has, therefore, approved, in principle, the proposal of the Ministry of Power for recovery of dues through appropriation from Central Plan Assistance to the States. It has also been decided that the future supply of power would be against advance payments or irrevocable letters of credit.

STATEMENT

Outstanding dues of CPSUs as on 30-9-1996 Against SEBs/State Governments

(Rs. in crores)

S.No.	SEBs/ States	REC 09/96	NTPC 09/96	NEEPCO 09/96	DVC 09/96	NHPC 09/96	PFC 09/96	PGC 09/96
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	74.37	69.56	0.00	0.00	0.00	0.00	8.95
2.	Arunachal Pradesh	0.00	0.00	1.71	0.00	1.03	0.00	0.00